

(1)	(2)	(3)	(4)
29.	Delhi	0.00	0.00
30.	Puducherry	13.79	0.43
31.	Chandigarh	90.11	0.00
32.	Andaman and Nicobar Islands	0.00	3.16
33.	Dadra and Nagar Haveli	0.00	0.00
34.	Lakshadweep	0.00	0.00
35.	Daman and Diu	0.00	0.00
UT TOTAL		103.90	3.59
GRAND TOTAL		1338.37	780.72
GRAND TOTAL (BSUP and IHSDP)			2119.09

**Death sentence in UAE**

¶1247. SHRI ANIL MADHAV DAVE:  
SHRI SHREEGOPAL VYAS:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the steps taken by Government to save seventeen Indians in UAE who have been awarded death sentence; and

(b) whether punishment awarding court in constitutional or religious, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) A law firm 'Mohammed Salman, Advocates and Legal Consultants, Sharjah' hired by the Government of India to defend these 17 Indians has filed an appeal in the Court of Appeals, Sharjah. Indian Consulate in Dubai is in regular touch with the 17 Indians in prison and is also facilitating the visit of their relatives to the prison to meet them.

(b) Punishment was awarded by Sharjah Court of First Instance, which is a Shariah Court.

**Plight of women workers in Gulf countries**

1248. SHRI PARVEZ HASHMI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that many women workers recruited from India to Gulf countries as house-maids end up in brothels in those countries;

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†Original notice of the question was received in Hindi.